

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. O.A. 350/01235/2015

Date of order: 10.5.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

NARAHARI GOUDA

VS.

UNION OF INDIA & ORS. (S.E. Railway)

For the Applicant : Mr. P.C. Das, Counsel

For the Respondents : Mr. S.K. Ghosh, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard Ld. Counsel for the parties.

2. The applicant has been appointed as Bungalow Peon on 1.8.2014 and his services were terminated w.e.f. 21.4.2015 as per order annexed as Annexure A-6 page 37. The applicant has made a representation to the General Manager, S.E. Railway addressing his grievance. My attention has been drawn to the representation to the General Manager which has not been signed by the applicant but the fact has not been denied that copy of representation to the General Manager is the same which he had given. It has been mentioned by Ld. Counsel for the respondents that the competent authority to consider the representation of the Bungalow Peon is Chief Personnel Officer (CPO) being the HOD. He may decide the claim of the applicant.

3. Hence, we are of the view that the representation made to the General Manager, S.E. Railway may be sent to the CPO, S.E. Railway concerned for taking a decision within three months from the date of production of a certified copy of this order giving a reasoned and speaking order under intimation to the



applicant.

4. The O.A. is, accordingly, disposed of. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP